

श्री प्र० के० देव : जब वह प्राइवेट सेक्टर में होगा तब हिन्दुस्तान मशीन टूल्स में जो घड़ियां बनती हैं, उन के साथ उसका कैसा सम्बन्ध रहेगा ?

श्री कानूनगो : काफी घड़ियों की मांग है, ऐसी दस फक्ट्रियां चल सकती हैं ।

Shri S. M. Banerjee: I want to know whether this particular factory is being established in collaboration with any foreign firm and, if so, the name of the firm?

Shri Kanungo: Not in this venture.

Shri Heda: May I know whether any labour has been trained for this job and, if so, the number of them?

Shri Kanungo: They will be trained in the course of the process of manufacture.

श्री भक्त दर्शन : श्रीमान्, यह कारखाना जल्दी से जल्दी और अच्छे से अच्छा कार्य कर सके इसके लिये केन्द्रीय सरकार क्या सहायता दे रही है ?

श्री कानूनगो : माल लाने का लाइसेंस दे दिया और फॅक्टरी का इन्तिजाम कर दिया, और क्या करने का है ।

Outstanding Arrears Claimed by New Delhi Municipal Committee

*891. **Shri Maheswar Naik:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the latest position in regard to the arrears claimed to be outstanding against Government of India by New Delhi Municipal Committee;

(b) since when these arrears have been outstanding;

(c) whether the dispute between Government and N.D.M.C. has now been resolved; and

(d) if so, in what way?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) to (d). Information regarding claims and

counter-claims between the New Delhi Municipal Committee and various Ministries and Departments of the Government of India is not readily available.

In respect of the claim of the New Delhi Municipal Committee against the Central Public Works Department on account of house-tax and service charges for Union properties within the jurisdiction of the New Delhi Municipal Committee, the position is that an amount of approximately Rs. 147 lakhs was claimed by the New Delhi Municipal Committee. The basis adopted by the New Delhi Municipal Committee in computing this amount differed from the basis approved by Government. The question of evolving a simple formula for finalising these charges is at present under consideration. In the meantime, a provisional payment of Rs. 75 lakhs was made to the New Delhi Municipal Committee in March, 1962. The New Delhi Municipal Committee has also to make payment to the Central Public Works Department on other counts such as installation of sewers and water mains, horticultural operations etc. and the net amount due to the New Delhi Municipal Committee after the last payment is likely to be small.

Shri Maheswar Naik: In view of the length of the answer, may I know why it was not possible for the Minister to lay a statement on the Table of the House?

Mr. Speaker: Has he to ask any question in spite of the length of the answer?

Shri Harish Chandra Mathur: Sir, we should guard the privileges of the members. It is difficult to follow a long answer and then ask supplementaries based on that. So, it is the privilege of the members to be supplied with a statement, and that is the only appeal that they make now.

Mr. Speaker: Of course, that is the privilege of the member. Then, there is the question of the privilege of the

other side. Whenever members put questions, they make it so long that it is difficult to follow and by the time the end is reached, the first portion is lost, to me at least. Therefore, I would appeal to both sides that the questions and answers should be short, precise and understandable. By preciseness I do not mean that something should be concealed. Answers should be clear and the information as full as possible; at the same time, they should be brief.

Shri Surendranath Dwivedy: Notice of the question was given sufficiently early. So, why should he not lay a statement on the Table of the House?

Mr. Speaker: That would have been better. When the answer is very long, a statement should be laid on the Table of the House so that members can read it and be prepared to ask supplementaries because it is difficult to follow if the answer is long.

Shri Maheswar Naik: Since when are these arrears outstanding?

Shri Jaganatha Rao: The arrears are outstanding from the year 1952.

Shri Maheswar Naik: May I know whether it is not a fact that the good offices of our Home Minister were being sought for the solution of the dispute that has been pending between the New Delhi Municipal Committee and the Government? If so, what has happened to that?

Shri Jaganatha Rao: Recently, a committee has been appointed under the chairmanship of Shri Bhattacharya, the Financial Advisor of Work, Housing and Supply Ministry . . .

Shri Surendranath Dwivedy: It will take another five years.

Shri Jaganatha Rao: . . . which will go into the claims and counter claims put forward by both the parties.

Shri Daji: The Municipality has claimed Rs. 147 lakhs from the Gov-

ernment. What about the payment due to Government from the Municipality? Will it be adjusted towards this amount?

Shri Jaganatha Rao: As I have already said in the main answer, a sum of Rs. 75 lakhs has been paid to the New Delhi Municipal Committee in March 1962.

Shri S. M. Banerjee: What amount has to be paid by the Municipality to the Central Public Works Department?

Shri Jaganatha Rao: The Central Public Works Department claims firstly, a sum of Rs. 89 lakhs being the share of the New Delhi Municipal Committee in the expenditure incurred by the Central Public Works Department on certain services both inside and outside Government colonies and, secondly, a sum of Rs. 45 lakhs on account of horticultural works executed by the Central Public Works Department on behalf of the New Delhi Municipal Committee.

Shrimati Savitri Nigam: May I know when this Bhattacharya Committee is going to finalise its report and when the whole settlement is going to be brought about?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): An impression has gone round that we are keeping away the large finances of the New Delhi Municipal Committee. I am not in a position to make a categorical statement but from the information made available to me by my officers, the amount after the settlement has taken place is going to be very small. The matter has been pending since 1944, that is, nearly for 18 years . . . (Interruption)—let me make a statement—this thing has gone on. I feel unhappy about this long dispute. But I wish to assure the House that we shall see that the matter is examined and expedited. If possible, I would like to make a further statement to the House within about a month, that is, before the House adjourns, as to what progress we are making in the matter.